

6. The Companies (Temporary Restrictions on Dividends) Amendment Bill, 1975.
7. The Government of Union Territories (Amendment) Bill, 1975.

11.05 hrs.

CORRECTION OF ANSWER TO STARRED QUESTION NO 571 RE SHARE OF GOVERNMENT, L.I.C. AND U. T. I. IN JOINT INDUSTRIAL UNITS.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. P. SHARMA): Sir, on behalf of Shri T. A. Pai, I beg to make a statement, correcting the answer given on the 9th April, 1975, to a Supplementary on Starred Question No. 571 by Shri P. Ranganath Shenoy regarding share of Government, L.I.C. and U.T.I. in Joint Industrial Units and (II) giving reason for delay in correcting the reply.

Sir, while answering certain supplementaries to Starred Question No. 571 in the Lok Sabha on 9-4-1975, I had stated that according to the definition of the Companies Act now. . .

MR SPEAKER: You may lay it on the Table.

SHRI A. P. SHARMA: Yes, Sir. I lay it on the Table.

Statement

While answering certain supplementaries in regard to Starred Question 571 in the Lok Sabha on 9.4.1975, I had stated that, according to the definition of the Companies Act now, if 51 per cent of the capital is owned by the Central Government, the State Government and the Corporations owned or Controlled by the Government, it becomes a Government company.

8. A Government company is defined as under: Under section 617 of the Companies Act:

"For the purpose of this Act Government company means any company in which not less than fifty one per cent of the paid up share capital is held by the Central Government or by any State Government or Governments, or partly by the Central Government and partly by one or more State Governments and includes a company which is a subsidiary of a Government company as thus defined".

To the extent indicated above, I crave the indulgence of the House to correct the reply previously given. This statement could not be made earlier as the mistake remained undetected.

PAPERS LAID ON THE TABLE—

contd.

CORRECTION OF ANSWER TO USQ No. 1450 re. SUSPENSION OF STEEL SUPPLIES

MR. SPEAKER: Mr. Sukhdev Prasad, you are very much there.

इस्पात और खान मंत्रालय में उप-मंत्री (श्री सुखदेव प्रसाद) : अध्यक्ष महोदय, मैं इस चीज के लिए माफी मागने के लिए खड़ा हूँ कि कुछ देर हो जाने के कारण मैं स्टेटमेंट ले नहीं कर पाया। यदि आज्ञा हो तो मैं ले कर दूँ।

MR. Speaker: All right.

आप भले आदमी हैं। ठीक है।

श्री सुखदेव प्रसाद : मैं इस्पात की स्लाई के निलम्बन के बारे में सर्वश्री पी०ए० स्वामीनाथ और एच०के० एन भगत के अनारंकित प्रश्न संख्या 1450 के 27 फरवरी, 1975 को दिये गये उत्तर को शुद्ध करने और (2) उत्तर को शुद्ध करने में हुई विलम्ब के कारण बताने वाला एक विवरण मभा पटल पर रखना हूँ।

[श्री मुखर्जी प्रश्नाव]

Statement (i)

लोक सभा में 27-2-1975 को इस प्रश्न का उत्तर देने समय प्रश्न के भाग (ख) के उत्तर में नवम्बर 1974 के अन्त तक केन्द्रीय अन्वेषण ब्यूरो, राज्य पुलिस अधिका-रियों की भेजे गए मामलों की संख्या बताने में भूल हो गई थी। संख्या '192' की बजाए '160' पढ़ी गई।

Statement (ii)

27-2-1975 को अतारांकित प्रश्न संख्या 1450 का उत्तर देने के पश्चात् लोहा तथा इस्पात नियन्त्रक, कलकत्ता ने यह बताया कि नवम्बर 1974 के अन्त तक केन्द्रीय अन्वेषण ब्यूरो, राज्य पुलिस अधिका-रियों को भेजे गए मामलों की संख्या गलत थी। उसमें यह पूछा गया कि क्या इस बात को देखते हुए प्रश्न के भाग (घ) के बारे में दिए गए दूसरे आंकड़ों में भी संशोधन करने की आवश्यकता है। लोहा तथा इस्पात नियन्त्रक कलकत्ता ने अब यह बताया है कि दूसरे आंकड़ों में किसी परिवर्तन की आवश्यकता नहीं है।

11.07 hrs.

ANNOUNCEMENT RE. BUSINESS OF THE HOUSE

MR. SPEAKER: I have to inform the House that the Business Advisory Committee at its sitting held today has recommended allocation of 7 hours for further discussion on the Statutory Resolution regarding Proclamation of Emergency. The Minister will reply tomorrow. I take it that the House agrees. The Minister of Parliamentary Affairs will now present a Report of the Business Advisory Committee about other matters. The Prime Minister will intervene at 12 O' Clock today in the discussion.

BUSINESS ADVISORY COMMITTEE

FIFTY-SIXTH REPORT

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY ANNOUNCEMENT RE. BUSINESS OF AFFAIRS (SHRI K. RAGHU RAMAIAH): Sir, I beg to present the Fifty-sixth Report of the Business Advisory Committee.

MR. SPEAKER: You have already presented that.

SHRI K. RAGHU RAMAIAH: Yes, Sir.

MR. SPEAKER: It is being circulated.

11.09 hrs.

ELECTION TO COMMITTEE

TOBACCO BOARD

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): I beg to move the following:—

"That in pursuance of sub-section (4) (b) of Section 4 of the Tobacco Board Act, 1975, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tobacco Board, subject to the other provisions of the said Act."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (4) (b) of section 4 of the Tobacco Board Act, 1975, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tobacco Board, subject to the other provisions of the said Act."

The motion was adopted